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EXTRAORDINARY

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 12th September, 2019/Bhadra 21, 1941 (Saka)

CORRIGENDA

THE JAMMU AND KASHMIR REORGANISATION ACT, 2019

(34 OF 2019)

In the JAMMU AND KASHMIR REORGANISATION ACT, 2019 (34 of 2019) as published in the Gazette of India, Extraordinary, Part II, Section 1, Issue No 53, dated the 9th August, 2019, —

Page No.	Line(s) No.	Column	For	Read
(1)	(2)	(3)	(4)	(5)
1	10	-	"(43 of 1950)"	Omit
2	8	-	"Adminstrator"	"Administrator"
2	9	-	"artcle"	"article"
3	33	-	"(43 of 1950)"	Omit
3	34 (Marginal heading in right side)	-	"Delimitation of Parliamentary Constituencies"	Omit
4	12	-	"Nowwithstanding"	"Notwithstanding"
4	22	-	"act"	"Act"
5	3	-	"entry 4"	"entry 2"

Page No.	Line(s) No.	Column	For	Read
(1)	(2)	(3)	(4)	(5)
5	5	1	' " 5. Jammu'	' " 3. Jammu'
5	37	-	"Legislative Assembly"	"The Legislative Assembly"
9	34	-	"Jammu &"	"Jammu and"
13	35	-	"Assembly of,"	"Assembly,"
14	7	-	"Legislative Assembly"	"The Legislative Assembly"
15	11	-	"Fourth Schedule"	"Fourth Schedule to this Act"
15	41	-	"ceased"	"cease"
17	43	-	"section 2 (f),"	"section 2, in clause (f),"
17	46	-	"figure"	"figures"
17	47	-	"figure"	"figures"
18	5	-	"published"	"publish"
18	10	-	"published"	"publish"
22	6	-	"Territories"	"territories"
22	9	-	"Provided that"	"Provided further that"
24	23	-	"Administartion"	"Administration"
25	37	-	"State of Jammu and Kashmir,"	"Union territory of Jammu and Kashmir"
26	5	-	"Fifth Schedule"	"Fifth Schedule to this Act"
37	8	2	"Financial and other subsidies, benefits"	"Financial and Other Subsidies, Benefits"
37	9	2	"and services)"	"and Services)"
37	11	2	"1951"	"1909"
37	13	2	"The <i>Benami</i> Transaction (Prohibition) Act, 1988"	"The Prohibition of <i>Benami</i> Property Transactions Act, 1988"
37	19	2	"Commission"	"Commissions"
37	20	2	"Childs"	"Child"
37	21	2	"Commission"	"Commissions"
37	25	2	"Marriage"	"Marriages"
37	29	2	"Advertisement)"	"Advertisements)"
37	30	3	"Section 2 (f) shall be omitted."	"as amended by this Act"
38	14	2	"Allowances &"	"Allowances and"
38	17	2	"Guardian &"	"Guardians and"
38	20	2	"1960"	"1916"
38	22	2	"Minority &"	"Minority and"

Page No.	Line(s) No.	Column	<i>For</i>	<i>Read</i>
(1)	(2)	(3)	(4)	(5)
39	10	2	"Trust"	"Trusts"
39	13	2	"(Protection)"	"Protection"
39	14	2	"(Care &"	"(Care and"
39	23	2	"(Shariat)"	"(Shariat)"
39	29	2	"Institutes Act, 2005"	"Institutions Act, 2004"
39	30	2	"Safaikaramcharis"	"Safai Karamcharis"
40	12	2	"Powers of Attorney"	"Powers-of-Attorney"
40	16	2	"Blackmarketing &"	"Blackmarketing and"
40	20	2	"cruelty to animals"	"Cruelty to Animals"
40	30	2	"2007"	"2006"
41	2	2	"1994"	"1993"
41	17	3	"Clause (d)"	"in clause (d)"
41	22	2	"Scheduled Caste"	"Scheduled Castes"

DR. G NARAYANA RAJU,
Secretary to the Government of India.